

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 158/MP/2015**

Subject : Default in payment of Deviation Charges in excess of the drawl schedule by PDD, J&K and default in opening letter of Credit towards the non-payment of deviation charges.

Date of hearing : 30.6.2016

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Northern Regional Load Dispatch Centre

Respondent : Power Development Commissioner, J&K

Parties present : Shri H.K. Chawla, NRLDC  
Ms. Rubana Aslam, PDD, J & K

**Record of Proceedings**

The representative of NRLDC submitted that PDD, Jammu and Kashmir has liquidated Rs. 5.38 crore excluding interest towards UI charges. He further submitted that amount of Rs. 295.84 crore and 67.08 crore excluding interest towards RE charges and Deviation charges is outstanding against Power Development Department, Jammu and Kashmir.

2. The representative of PDD, J & K submitted that Power Development Department has requested Finance Department, Govt. of Jammu and Kashmir to release the amount for payment of outstanding RE charges and Deviation charges. She further submitted that as and when the amount will be received, Power Development Department would liquidate the outstanding RE charges and Deviation charges.

3. The Commission noted the submission of the representative of PDD, J & K and directed Power Development Department to make efforts to liquidate the entire outstanding dues by the end of September, 2016.

4. The petition shall be listed for hearing on 6.10.2016.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**

